

**Central Electricity Regulatory Commission  
NOTIFICATION**

No. L-7/145(160)/2008-CERC

10 June 2009

**ADDENDUM**

The following regulation in the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 shall be corrected as under:

1. In page 220, at the end of sub-clause (iv) of clause (f) of Regulation 19, the following shall be added:

“The impact of pay revision on employee cost for arriving at the operation and maintenance expenses for the year 2009-10 shall be considered in accordance with the procedure given in proviso to sub-clause (ii) of clause (f) of this regulation”.

Sd/-  
(Alok Kumar)  
Secretary

Note: The principal regulations were published on 20<sup>th</sup> January 2009 in Part III- Section 4 of G.I. No. 11.